

[Secretary]

(7) The Appropriation (Railways) No. 4 Bill, 1965.

(8) The Goa, Daman and Diu (Extension of the Code of Civil Procedure and the Arbitration Act) Bill, 1965.

2. Sir, I lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following six Bills passed by the Houses of Parliament during the last session and assented to by the President since a report was last made to the House on the 24th September, 1965:—

- (1) The Aligarh Muslim University (Amendment) Bill, 1965.
- (2) The Payment of Bonus Bill, 1965.
- (3) The Banking Laws (Application to Co-operative Societies) Bill, 1965.
- (4) The Companies (Amendment) Bill, 1965.
- (5) The Insurance (Amendment) Bill, 1965.
- (6) The Life Insurance Corporation (Amendment) Bill, 1965.

Shri Hari Vishnu Kamath (Hoshangabad): In this connection, may I remind you of the assurance you gave to the House in the last session that the President's Rule making power would be examined.

Mr. Speaker: I am referring it to the Rules Committee and getting their recommendation on that.

12. 21 hrs.

JAWAHARLAL NEHRU UNIVERSITY

(i) REPORT OF JOINT COMMITTEE

Shri A. N. Vidyalankar (Hoshiarpur): Sir, I beg to lay on the Table

a copy of the Report of the Joint Committee of the Houses on the Bill to establish and incorporate a university in elhi.

(ii) EVIDENCE BEFORE JOINT COMMITTEE

Shri A. N. Vidyalankar: Sir, I beg to lay on the Table, a copy of the evidence given before the Joint Committee of the House on the Bill to establish and incorporate a University in Delhi.

12.21½ hrs.

TAXATION LAWS (AMENDMENT AND MISCELLANEOUS PRO- VISIONS) BILL*

The Minister of Finance (Shri T. T. Krishnamachari): Sir, I beg to move for leave to introduce a Bill further to amend the Income-tax Act, 1961, the Estate Duty Act, 1953, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and to provide for exemption from tax in certain cases of undisclosed income invested in National Defence Gold Bonds, 1980.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Income-tax Act, 1961, the Estate Duty Act, 1953, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and to provide for exemption from tax in certain cases of undisclosed income invested in National Defence Gold Bonds, 1980."

The motion was adopted.

Shri T. T. Krishnamachari: Sir, I introduce the Bill.

*Published in the Gazette of India Extraordinary. Part II, section 2, dated 3-11-65.

†Introduced with the recommendation of the President.